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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

10
C.P. No.457/2004 in
O.A. No. 1147/2003

New Delhi this the 20th day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri S.P.S. Dnaka
1/7104 Shivaji Park,
Shahdara, Delhi.

-Petitioner

(By Advocate: Shri Arun Arora)

Versus

1. Shri Rajender Kumar
Director of Education
Government of NCT of Delhi
Sham Nath Marg,
Old Sectt., Delhi-110007.
2. Shri Rattan Khokhar
Deputy Director of Education
Government of NCT (East)
Rani Garden, Delhi-110031.

-Respondents

(By Advocate: Ms. Simran, proxy for
Mrs. Avnish Ahlawat)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

Though the claim contested on behalf of the applicant on the ground that directions have not been complied with in true letter and spirit, learned counsel seeks and is allowed to withdraw the C.P. with liberty to take appropriate proceedings in accordance with law. Notices to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

cc.